

**श्रीमती सविता शारदा (गुजरात) :** मैडम, मैं इसके साथ एसोसिएट करती हूँ।

**श्री सुरेश पचीरी (मध्य प्रदेश) :** मैडम, यह बहुत गंभीर मामला है।

**उपसभापति :** मुझे लगता है कि आज हाउस में जो भी स्पेशल मेंशन उठाए गए हैं, सारे ही बड़े गंभीर मामले हैं। Now, I call Shri S. Viduthalai Virumbi. यह भी बड़ा गंभीर मामला है।

**Decision to demolish the ancient building of Queen Mary's College for women at Chennai**

**SHRI S. VIDUTHALAI VIRUMBI (Tamil Nadu):** Madam, Deputy Chairman, in Chennai, the capital of Tamil Nadu, a women's college called, Queen Mary's College, is in existence for more than one and a half century ...*(Interruptions)*...

**SHRI P.G. NARAYANAN (Tamil Nadu) :** Madam, I am on a point of order. ...*(Interruptions)*... Madam, this issue is pending in the court. ...*(Interruptions)*... This issue is pending in the court. ...*(Interruptions)*...

**THE DEPUTY CHAIRMAN:** No; no. ...*(Interruptions)*... Wait a minute. ...*(Interruptions)*... There is no need for everybody to speak together. ...*(Interruptions)*... Let their leader say what he wants to say. ...*(Interruptions)*... Just a minute. ...*(Interruptions)*...

**SHRI S. VIDUTHALAI VIRUMBI:** It is in existence for more than one and a half century...*(Interruptions)*... It has become a symbol of women's education in South India. It exhibits...*(Interruptions)*...

**SHRI P.G. NARAYANAN:** Madam, it is pending in the court. ...*(Interruptions)*... Madam, this matter is *sub judice*. ...*(Interruptions)*...

**THE DEPUTY CHAIRMAN:** I know that. ...*(Interruptions)*...

**SHRI S. VIDUTHALAI VIRUMBI:** This Women's College has been functioning from this monument ...*(Interruptions)*...

**THE DEPUTY CHAIRMAN:** Just one minute, Mr. Virumbi. ...*(Interruptions)*... I will permit you, but just wait for a minute. ...*(Interruptions)*... Let me tell them that Mr. Chairman knows about it; the

hon. Chairman knows about it. But the point is, as he has permitted it, I will allow him to make his statement. ...*(Interruptions)*...

SHRI N. JOTHI (Tamil Nadu) : Madam, this matter is *sub judice*. ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: No; no. ...*(Interruptions)*... That does not matter. ...*(Interruptions)*... All right, you might say whatever you want to say. ...*(Interruptions)*... But, first, let him finish. ...*(Interruptions)*...

SHRI S. VIDUTHALAI VIRUMBI: Since this painful decision has been taken...*(Interruptions)*...

THE DEPUTY CHAIRMAN: He has been permitted, so, let him finish. ...*(Interruptions)*... Whatever you want to say, that is, it is *sub judice* etc., you can say afterwards, but, first, let him finish. ...*(Interruptions)*...

SHRI S. VIDUTHALAI VIRUMBI: The students are not being allowed to enter the class - rooms. ...*(Interruptions)*... Madam, I will start *ab initio*. In Chennai, the capital of Tamil Nadu, Queen Mary's College, a women's college, has been in existence for more than one and a half century, and it has become a symbol of women's education in South India. It exhibits, and, in fact, it has become a symbol of old architecture. But, to our great anguish, the Government of Tamil Nadu has proposed to demolish this monument, where this College has been functioning. There are no germane reasons for such decision. Since this painful decision has been taken, several agitations are going on. The students of the college are not permitted to enter into the class - rooms. So, the classes are conducted under the trees. We are having a feeling that the ancient building may be demolished at any moment. ...*(Interruptions)*... That means, one of the monuments would be lost. ...*(Interruptions)*... Almost all political parties had expressed their opposition to this unwarranted move. We, therefore, demand that the Central Government should interfere in this regard, prevent the demolition of the monument and the unnecessary and vindictive arrest of persons who are raising their voices against this demolition, including representatives of people and others, and protect human rights. Thank you, Madam...*(Interruptions)*...

SHRI .P.G. NARAYANAN : Madam, I may be permitted. ...*(Interruptions)*...

SHRI C.P. THIRUNAVUKKARASU (Pondicherry) : Madam, I have to make only one point. Unnecessarily, Mr. Stalin, ex-Mayor of Chennai was arrested yesterday night. A vindictive act has been done by the Tamil Nadu Government. ...*(Interruptions)*...

SHRI P.G. NARAYANAN: This is too much. ...*(Interruptions)*... I may be allowed. ...*(Interruptions)*...

SHRIMATI S.G. INDIRA (Tamil Nadu) : They had damaged the public property. ...*(Interruptions)*...

SHRI S. VIDUTHALAI VIRUMBI: Yesterday, Mr. Stalin was arrested. ...*(Interruptions)*... The Supreme Court has given some guidelines. ...*(Interruptions)*... The Government of Tamil Nadu has violated the guidelines of the Supreme Court. ...*(Interruptions)*...

SHRIMATI S.G. INDIRA: The matter is pending in the court of law. ...*(Interruptions)*...

SHRI P.G. NARAYANAN: Madam, I may be permitted. ...*(Interruptions)*...

SHRI S. VIDUTHALAI VIRUMBI: Madam, arrests are going on throughout Tamil Nadu. ...*(Interruptions)*...

SHRI P.G. NARAYANAN: Madam, Mr. Chairman has not permitted this. ...*(Interruptions)*...

SHRI S. VIDUTHALAI VIRUMBI: Madam, the Government of Tamil Nadu has violated the code of conduct prescribed by the Supreme Court. ...*(Interruptions)*... They have violated the human rights. ...*(Interruptions)*...

SHRI P.G. NARAYANAN: Madam, this is too much.

SHRI S. VIDUTHALAI VIRUMBI: The students are agitating against the Government of Tamil Nadu. ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: Now, ...*(Interruptions)*... Please sit down. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*... Please take your seats. ...*(Interruptions)*... Just sit down. ...*(Interruptions)*... Take your

seats. ...*(Interruptions)*... Just one minute. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*... Now, the whole thing is, ...*(Interruptions)*... There should not be any fighting here. Let us not demolish the Rajya Sabha. The thing is that the hon. Chairman, in his wisdom, permitted him. Now, if you feel the matter is *sub-judice*, then the court will take its decision. It is over. ...*(Interruptions)*...

SHRI P.G. NARAYANAN: Madam, I may be allowed. ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: Now, you are not even allowing me to speak. ...*(Interruptions)*... What do you want to say? ...*(Interruptions)*... Whatever the court decides, everybody will have to follow. If you want to say that the matter is *sub-judice*, you say that the matter is *sub-judice*. It will come on the record. That is it. Now, whatever decision will be there, everybody will have to abide by it. All right ...*(Interruptions)*...

AN HON. MEMBER: They are trying to influence the decision through this body. ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: How can anybody do that? ...*(Interruptions)*...

SHRI P.G. NARAYANAN: He wants to interfere in the decision of the court. ...*(Interruptions)*...

SHRI S. VIDUTHALAI VIRUMBI: No; nothing. I wanted to say ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: I know, Mr. Virumbi is not well. ...*(Interruptions)*... So, Mr. Virumbi, please do not exert yourself. I do not think any court in this country gets influenced by anybody. ...*(Interruptions)*... So, let the court take its independent decision. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*... Please sit down. You see, what happens is, if he feels that the judiciary is so weak that if somebody's making a statement in the House is going to influence them, I do not think so. Secondly, it is Mr. Virumbi's or his Party's view. He expressed it. I am sure, they might have expressed the same thing in the court also. I do not think that he is saying something new. If you have to say something different, you can say that. But instead of making so much

*hullabaloo*, it is better you say that it is *sub-judice*, and that is all. ...*(Interruptions)*...

SHRI P.G. NARAYANAN: Madam, ...*(Interruptions)*...

SHRI S. VIDUTHALAI VIRUMBI: Madam, they want to open the subject again. ...*(Interruptions)*... Madam, had this issue not been raised in this House, they would have demolished the building today itself. *(Interruptions)*

THE DEPUTY CHAIRMAN: Now, please sit down. Prof. Soz, I have permitted Mr. P.G. Narayanan. Let him finish. ...*(Interruptions)*... Prof. Soz, can you speak along with him? You can't. Let him finish and I will allow you. ...*(Interruptions)*...

SHRI P.G. NARAYANAN: Madam, I may be allowed to clarify the position. ...*(Interruptions)*...

SHRI S. VIDUTHALAI VIRUMBI: Madam, you have already settled the matter. ...*(Interruptions)*... I want to know whether the matter can be reopened again once the Chair has given its ruling. ...*(Interruptions)*... Madam, after hearing both the parties, you have given your ruling. After you have given your ruling on the matter, can it be reopened again? ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: Mr. Virumbi, please sit down. ...*(Interruptions)*...

SHRIMATI S.G. INDIRA: We also want to express our point of view. ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: From whatever I could hear, I have understood one thing. Mr. Virumbi has taken the permission of the Chair. He has expressed his concern about a particular girls' college. According to him, it is going to be demolished. It is his version. I have not seen that college. He has said that it is a very old college. He fears that it would be demolished. Mr. P.G. Narayanan, if you are sure that it is not going to be demolished, you make your submission. ...*(Interruptions)*...

SHRI S. VIDUTHALAI VIRUMBI: Madam, let him give an assurance. (Interruptions) We want an assurance that the college would not be demolished. Let him say that. ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: Mr. Virumbi, the more I try to settle the problem, the more you make it complicated. I do not know whether Mr. P.G. Narayanan is in a position to give an assurance or not. I cannot say anything on this point. But he wants to say that the matter is *sub judice*. Let him say that.

SHRI S. VIDUTHALAI VIRUMBI: Madam, he has already said that, and you have given your ruling. ...*(Interruptions)*...

SHRI P.G. NARAYANAN: No, no. She has not given her ruling.

THE DEPUTY CHAIRMAN: The hon. Member has expressed his opinion. I don't think it is going to make any difference if he says again that the matter is *sub judice*. Let him say so. ...*(Interruptions)*...

SHRI P.G. NARAYANAN: Madam, are you allowing me to make my point? Madam, this is very unfair.

THE DEPUTY CHAIRMAN: Please sit down. Everybody should be quiet. The leader is on his legs.

SHRI P.G. NARAYANAN: Madam, Mr. Virumbi has given a distorted picture. I may be allowed to clarify the position.

THE DEPUTY CHAIRMAN: Mr. Narayanan, I must tell you that there is no provision right now that you can straightway clarify that thing. You can take the permission of the Chair. If the Chairman allows, I will allow you. The thing is, if you want to say that the matter is *sub judice*, I can allow you to say that thing. You say that. I have no problem. *(Interruptions)*

SHRI P.G. NARAYANAN: Madam, you have already allowed Mr. Virumbi to make his point. ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: I did not. The hon. Chairman has allowed him to make his point, and that is why, I allowed him to make his point. ...*(Interruptions)*...

SHRI N. JOTHI: Madam, the statement made by Mr. Virumbi is false and distorted. It needs to be clarified. (Interruptions) The college is closed. Madam, it is not a monument. It is a dilapidated building. ... (Interruptions)...

SHRI S. VIDUTHALAI VIRUMBI: You cannot demolish the building.

SHRI P.G. NARAYANAN: Madam, he has made a wrong statement and distorted the facts. I should be allowed to clarify what the exact position is. ... (Interruptions)...

SHRI S. VIDUTHALAI VIRUMBI: Madam, if the Chief Minister of Tamil Nadu gives an assurance that the building will not be demolished, the matter will be over. ... (Interruptions)...

THE DEPUTY CHAIRMAN: Mr. Virumbi, you know that Mr. Narayanan is not a Chief Minister. He is only a leader of the party. Now, my throat is demolished. ... (Interruptions)...

SHRI C.P. THIRUNAVUKKARASU: Madam, I want to submit one thing. ... (Interruptions)...

SHRI P.G. NARAYANAN: Madam, this is not fair. ... (Interruptions)...

SHRIMATI S.G. INDIRA: We also know about your secrets ... (Interruptions)...

SHRI S. VIDUTHALAI VIRUMBI: Our leader is an atheist. ... (Interruptions).... He does not believe even in the existence of God. ... (Interruptions)...

THE DEPUTY CHAIRMAN: We have ... (Interruptions).... Just one minute. Please sit down... (Interruptions).... Enough is enough ... (Interruptions).... Please take your seats. There is other business also in this House. You have not taken the permission of the Chairman. I will permit you taking into consideration that you are the leader of the AIADMK Party in this House. You are saying that the matter is *sub judice*. If the matter is *sub judice*, then the only thing that he mentioned was, "unhappy about the demolition". Now, you can say, I will permit you to say that the

matter is *sub judice*. I have not allowed any detailed explanation of anything because this is out of the way. There are other businesses in the House. We have got some statement which is very important and the clarifications on other statement is also slated. So, please tell your people to keep quiet and just get up and say that the matter is *sub judice*. Whatever the court decides, it will be abiding on everybody. Okay.

SHRI P.G. NARAYANAN: Madam, this same issue is now pending in the High Court. But it becomes *sub judice*. Any discussion on this issue will definitely interfere and influence the decision of the court. ...*(Interruptions)*...

SHRI N. JOTHI: But Madam ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: Now, please keep quiet.

SHRI N. JOTHI: He is not keeping quiet.

THE DEPUTY CHAIRMAN: He will keep quiet. ...*(Interruptions)*...

SHRI P.G. NARAYANAN: This issue ...*(Interruptions)*... He should not have been allowed to raise this matter. ...*(Interruptions)*...

SHRIMATI S.G. INDIRA: Why is this interference, Madam?

THE DEPUTY CHAIRMAN: I am telling him to keep quiet.

SHRI P.G. NARAYANAN: I may be allowed to clarify it.

THE DEPUTY CHAIRMAN: No clarifications please. Only the matter is *sub judice*. There is another person who has to make a Special Mention and there is ...*(Interruptions)*...

SHRI P.G. NARAYANAN: The whole thing is ...*(Interruptions)*...

SHRI N. JOTHI: The old building will be demolished. ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: Now, please stop it. If you want to say that...*(Interruptions)*... If you are going to make a political capital in this



House, no...*(Interruptions)*... The matter is closed now. ...*(Interruptions)*... Do you think that this country does not have any other problem except Tamil Nadu? There are many other problems. There are many other issues. ...*(Interruptions)*...

SHRI K. RAHMAN KHAN (Karnataka) : Madam, there are many other issues. We want to seek clarifications...*(Interruptions)*...

THE DEPUTY CHAIRMAN: Whether it is in dilapidated condition, good condition or bad condition, court will take into account every aspect of it. You just say that...*(Interruptions)*... Now, Mr. Soz.

PROF. SAIF-UD-DIN SOZ (Jammu and Kashmir) : The Government of India have not announced any ...*(Interruptions)*... It is a Special Mention. There is a problem and we have to seek clarification. ...*(Interruptions)*...

SHRI P.G. NARAYANAN: I have said that. I may be allowed to clarify ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: I have been allowing since ...*(Interruptions)*... You cannot read anything which has not been cleared by the Secretariat. I can only allow, in my presence, to say that the matter is *sub judice*. ...*(Interruptions)*... But, we cannot read something which is not ...*(Interruptions)*...

SHRIMATI S.G. INDIRA: He is reading that matter only. ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: Do you know the procedure of the House? Any Special Mention ...*(Interruptions)*...

SHRI P.G. NARAYANAN: You have already allowed him.

THE DEPUTY CHAIRMAN: I have allowed him because that matter was cleared by the Secretariat.

PROF. SAIF-UD-DIN SOZ: He said that the matter was *sub judice*. That is all.

THE DEPUTY CHAIRMAN: Just one minute, please.

SHRI P.G. NARAYANAN: I may be allowed to clarify my stand.  
...*(Interruptions)*...

THE DEPUTY CHAIRMAN : Please, just one minute.  
...*(Interruptions)*... Let me explain. ...*(Interruptions)*... It is not that. You know the new procedure of making a Special Mention. In fact, when Shri Viduthalai Virumbi asked for suspension of the Question Hour, the hon. Chairman allowed him to make a Special Mention. Whatever be the material or facts that he wrote, it was cleared by the Secretariat. I have no objection if you also get a Special Mention cleared by the hon. Chairman and make it tomorrow or any other day. Now, I am giving you an extraordinary special permission to say, "Madam, the matter is *sub judice*" because I cleared it. But if you are going to talk about the condition of the building, etc., how can I permit you when it was not cleared? You did not submit any statement. You could have submitted a statement from 11 o'clock till just now. You did not do it. Therefore, I will permit you to say only that much.

SHRI K. RAHMAN KHAN: He has already said that.

THE DEPUTY CHAIRMAN: Let him say it again that the matter is *sub judice*.

SHRI P.G. NARAYANAN: Madam, the matter that my friend has raised is *sub judice*. It is already pending in the High Court. So, any mention of it in this House will definitely influence the decision of the court. It should not have been allowed.

SHRI S. VIDUTHALAI VIRUMBI: Madam, ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: No, nothing more. ...*(Interruptions)*... That matter is closed. ...*(Interruptions)*... That matter is closed, Mr. Virumbi.  
...*(Interruptions)*...

SHRI S. VIDUTHALAI VIRUMBI: Madam, I tell you very frankly that all important people and public representatives are being arrested again even today morning. ...*(Interruptions)*... Several important people were arrested. ...*(Interruptions)*...

SHRI P.G. NARAYANAN: No, no. ...*(Interruptions)*...

SHRI S. VIDUTHALAI VIRUMBI: Therefore, I am opposing this. ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: Prof. Saif-ud-Din Soz. ...*(Interruptions)*... What do you want me to do? ...*(Interruptions)*...

SHRI S. VIDUTHALAI VIRUMBI: Madam, I express my anguish at the way in which the Government of Tamil Nadu arrested the people ...*(Interruptions)*... and protest against the actions of the Government of Tamil Nadu. ...*(Interruptions)*... We walk out in protest.

*(At this stage some hon. Members left the Chamber.)*

SHRI P.G. NARAYANAN: The DMK people are creating law and order problems for the State Government. ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: Whatever you want to say, you said. Now let us go ahead with the other things. Prof. Saif-ud-Din Soz.

### **Need for Providing Special Economic Package to Jammu and Kashmir State**

PROF. SAIF-UD-DIN SOZ (Jammu and Kashmir): Madam, thank you very much for giving me this opportunity. The Government of India has not announced any special package for Jammu and Kashmir to rejuvenate its economy which got ravaged during the militancy. The question is whether the Government of India has done anything spectacular to rebuild infrastructure and give a fillip to developmental process.

The Government of India seems to be contented with the announcement that the Prime Minister made on 23<sup>rd</sup> May, 2002, during his tour of the State. Whatever be the announcements, the developmental process, especially, generation of employment, did not receive a forward push. What was approved by way of relief and security and by way of providing a broad-gauge railway line from Jalandhar to Jammu has no relevance to the immediate needs of the State.

I feel constrained to say that the package announced by the Prime Minister on 23<sup>rd</sup> May, 2002 has no impact on Kashmir's economy. I don't know on what basis the Finance Minister recently said that employment